

F. No. REG-17/1/2023-Regulation-FSSAI
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
FDA Bhawan, Kotla Road, New Delhi-110002

Dated, the 7th December, 2023

Subject: Extension of time-period for compliance of provision of warning statement for 'Pan Masala' specified in the Food Safety and Standards (Labelling and Display) Second Amendment Regulations, 2022 - Direction under Section 16 (5) of Food Safety and Standards Act, 2006 - reg.

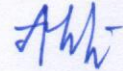
Reference is drawn to direction dated 22.05.2023 issued *vide* F.No. REG-17/1/2023-Regulation-FSSAI wherein the enforcement of 'Note' (in respect of 'Pan Masala') i.e. "*The warning statement must cover 50% of front-of-pack of the label*" in Schedule-II of Food Safety and Standards (Labelling and Display) Second Amendment Regulations, 2022 was deferred for a period of three months from the date of enforcement i.e. 1st May, 2023. The enforcement of the said provision was again deferred for a period of three months w.e.f 1st August, 2023 *vide* direction number F. No. REG-17/1/2023-Regulation-FSSAI dated 01.08.2023.

2. In this context, representations have been received from association, federation and industry requesting an extension of time-period for compliance of the aforementioned 'Note' amendment so as to utilize/exhaust the packaging material inventory.

3. After due consideration, it has been decided to further defer the enforcement of 'Note' i.e. "*The warning statement must cover 50% of front-of-pack of the label*" in Schedule-II of Food Safety and Standards (Labelling and Display) Second Amendment Regulations, 2022 for a period of six months with effect from 1st November, 2023.

4. This issues with the approval of the Competent Authority in exercise of the powers conferred under Section 16 (5) of the Food Safety and Standards Act, 2006.

Encl: Copy of direction dated 01.08.2023 and 22.05.2023



(Anil Mehta)
Director
S&S Division
FSSAI, New Delhi

To:

1. All Food Safety Commissioners
2. All Authorized Officers, FSSAI
3. All Central Designated Officers, FSSAI

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All Divisional Heads, FSSAI
4. CITO, FSSAI - for uploading on the website

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Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
FDA Bhawan, Kotla Road, New Delhi-110002

Dated, the 1st August, 2023

Subject: Extension of time-period for compliance of provision of warning statement for 'Pan Masala' specified in the Food Safety and Standards (Labelling and Display) Second Amendment Regulations, 2022 - Direction under Section 16 (5) of Food Safety and Standards Act, 2006 - reg.


Reference is drawn to direction dated 22.05.2023 issued *vide* F.No. REG-17/1/2023-Regulation-FSSAI wherein the enforcement of 'Note' (in respect of 'Pan Masala') i.e. "*The warning statement must cover 50% of front-of-pack of the label*" in Schedule-II of Food Safety and Standards (Labelling and Display) Second Amendment Regulations, 2022 was deferred for a period of three months from the date of enforcement i.e. 1st May, 2023.

2. In this context, representation has been received from association requesting an extension of time-period for compliance of the aforementioned 'Note' amendment so as to exhaust the packaging material having the existing warning and to arrange for the new packaging material.

3. After due consideration, it has been decided to further defer the enforcement of 'Note' i.e. "*The warning statement must cover 50% of front-of-pack of the label*" in Schedule-II of Food Safety and Standards (Labelling and Display) Second Amendment Regulations, 2022 for a period of 03 months from 1st August, 2023.

4. This issues with the approval of the Competent Authority in exercise of the powers conferred under Section 16 (5) of the Food Safety and Standards Act, 2006.

Encl: Copy of direction dated 22.05.2023


(Dr. Amit Sharma)
Director
Regulation Division
FSSAI, New Delhi

To:

1. ED(CS)-with a request to communicate to Food Safety Commissioners of all States/UTs and all Regional Directors, FSSAI

Copy to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. Advisor (S&S)
4. Advisor (QA)
5. CITO, FSSAI-with a request to upload the direction on the FSSAI website

F. No. REG-17/1/2023-Regulation-FSSAI
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
FDA Bhawan, Kotla Road, New Delhi-110002

Dated, the 22 May, 2023

Subject: Direction under Section 16 (5) of Food Safety and Standards Act, 2006 regarding enforcement of the Food Safety and Standards (Labelling and Display) Second Amendment Regulations, 2022

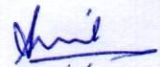
Reference is drawn to the Food Safety and Standards (Labelling and Display) Second Amendment Regulations, 2022 published in the Gazette of India (F. No. Std/SP-08/A-1-2020/N-01) on 11th October, 2022 (enforceable with effect from 1st May, 2023), wherein, Sl. No. 1 of the table at sub-paragraph (3) of paragraph (1) in Schedule-II specifies a 'Note' below the declaration for 'Pan Masala' as:

“Note: The warning statement must cover 50% of front-of-pack of the label”;

2. In this context, representation has been received from association requesting an extension of the aforementioned 'Note' amendment so as to exhaust the packaging material having the existing warning and to arrange for the new packaging material.

3. After due consideration of the representation and also to ensure sustainable practices for food business operations, it has been decided to defer the enforcement of above mentioned 'Note' i.e. “The warning statement must cover 50% of front-of-pack of the label” in Schedule-II of Food Safety and Standards (Labelling and Display) Second Amendment Regulations, 2022 for a period of three months from the date of enforcement i.e. 1st May, 2023 (as mentioned in the amendment regulation).

4. This issues with the approval of the Competent Authority in exercise of the powers conferred under Section 16 (5) of the Food Safety and Standards Act, 2006.



(Dr. Amit Sharma)
Director
Regulation Division
FSSAI, New Delhi

To:

1. ED(CS)-with a request to communicate to Food Safety Commissioners of all States/UTs and all Regional Directors, FSSAI
2. Director (Import)-with a request to communicate to all Authorized Officers

Copy to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. Advisor (S&S)
4. Advisor (QA)
5. CITO, FSSAI-with a request to upload the direction on the FSSAI website